

before the discussion on the Demands commences. The cut motions cannot be moved at a later stage.

SHRI BHOGENDRA JHA : They were moved.

MR. CHAIRMAN : No, they were not moved.

SHRI BHOGENDRA JHA : They were moved, before you came.

MR. CHAIRMAN : You have not moved at the appropriate stage.

SHRI BHOGENDRA JHA : They were moved and the papers are with you.

MR. CHAIRMAN : Shri Bhogendra Jha, they were not moved. Otherwise, what is the necessity for me to say that. As per rules, you cannot move them now.

*(Interruptions)*

MR. CHAIRMAN : The questions is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth Column of the Order Paper, be granted to the president out of the Consolidated Fund of the State of Jammu and Kashmir to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1992, in respect of the heads of Demands entered in the second column thereof against Demands 1 to 27".

*The Motion Was Adopted.*

JAMMU AND KASHMIR  
APPROPRIATION (NO.3) BILL\* 1991

*[English]*

THE MINISTER OF STATE IN THE MIN-

ISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): beg to move for leave to introduce\*\* a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1991-92.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1991-92".

The motion was adopted.

SHRI SHANTARAN POTDUKHE: I introduce the Bill.

SHRI SHANTARAN POTDUKHE: I beg to move.

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1991-92, be taken into consideration".

MR. CHAIRMAN : The question is.

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1991-92, be taken into consideration".

The motion was adopted.

MR. CHAIRMAN : The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That Clause 2,3 and the Schedule

\* Published in Gazette of India, Extraordinary, Part II, Section 2, dated 14.9.1991.

\*\*Introduced with the recommendation of the President.

323 *J & K Appropriation  
(No. 3) Bill, 1991*  
stand part of the Bill."

SEPTEMBER 14, 1991

*Voluntary Deposit* 324  
*(Immunities & Exemptions) Bill*  
The motion was adopted

The motion was adopted

Clauses 2,3 and Schedule were added  
to the Bill

MR. CHAIRMAN : The question is.

"That Clause 1, the enacting formula  
and the Long Title stand part of the  
Bill."

The motion was adopted

Clauses 1, the Enacting Formula and the  
Long Title were added to the Bill

SHRI SHANTARAM POTDUKHE: Sir, I  
beg to move :

"That the Bill be passed".

MR. CHAIRMAN : Motion moved:

"That the Bill be passed".

SHRI SAIFUDDIN CHOUDHURY  
(Katwa) : Now at this fag-end, I have only  
one question to put before the Minister, that  
is about the HMT employees. After we raised  
the point, they have been readjusted to  
many other areas. But from the complaint  
they have made before us, it seems that  
they are being demoted. The equivalent  
post is not given to them. So, they are in  
disgrace. They are coming everytime. Please  
consider their case. The Finance Minister  
and the Industry Minister are there. Kindly  
look into their problem sympathetically.

SHRI SHANTARAM POTDUKHE: I will  
look into it.

MR. CHAIRMAN: The equation is:

"That the Bill be passed."

23.53 hrs

VOLUNTARY DEPOSITSS (IMMUNITIES  
AND EXEMPTIONS) BILL\*

[English]

THE MINISTER OF FINANCE (SHRI  
MANMOHAN SINGH): Sir, I beg to move:

"That the Bill to provide for certain  
immunities to persons making volun-  
tary deposits with the National Hous-  
ing Bank and for certain exemptions  
from direct taxes in relation to such  
deposits and for matters connected  
there with or incidental thereto, be  
taken into consideration."

MR. CHAIRMAN: Motion moved:

"That the Bill to provide for certain  
immunities to persons making voluntary  
deposits with the National Housing Bank  
and for certain exemptions from direct taxes  
in relation to such deposits and for matters  
connected therewith or incidental thereto,  
be taken into consideration."

There are certain notices of amend-  
ments to the Motion for Consideration by  
some of the Hon. Members. Now, Shri Dau  
Dayal Joshi.

[Translation]

SHRI DAU DAYAL JOSHI (Kota): Mr.  
Chairman, I beg to move:

"That the bill be circulated for the  
pumpose of eliciting opinion there on  
till 25th February, 1992".(2)